

Status of cases under NIA

3573. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a common practice that cases in which the chargesheet have been filed by the State concerned, State investigation agencies would disentitle and National Investigation Agency (NIA) to take up the investigation in those cases; and

(b) what is the present status of those cases which had been taken by the NIA for investigation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) No, sir, it is not a common practice that cases in which chargesheets have been filed by the State Police are taken over by the National Investigation Agency (NIA).

The National Investigation Agency has been directed to conduct investigations in 15 cases. Chargesheets have been filed in two cases.

Talks to NSCN (IM) faction

3574. SHRIMATI SHOBHANA BHARTIA:

SHRI N.K. SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether in a fresh bid to solve the Naga issue, the insurgent group, National Socialist Council of Nagaland (IM) faction, has recently held talks with the Union Government and submitted a list of demands;

(b) if so, the details of demands made by the Naga leaders;

(c) whether the Union Government proposes to grant more autonomy to the Naga people; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Dialogue with National Council of Nagalim Isac/Muivah (NSCN/IM) is continuing. The details of the proposal cannot be disclosed as negotiations are underway.

Directive to border States on NPR

3575. SHRI N.K. SINGH:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of HOME AFFAIRS be pleased to state: